

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 190 of 2019

This the day of 3rd April, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J
Hon'ble Mr. Devendra Chaudhary, Member-A

1. Laxmi Narayan, aged about 40 years, S/o Sri Kalyan Sahay Meena, R/o Type no. III Rail Coach Factory, Raebareli.
2. Ajeet Kumar Meena, aged about 37 years, S/o Sri Ram Singh Meena, R/o 3052 D Type III, Rail Coach Factory, Raebareli.
3. Dullu Sundi, aged about 40 years, S/o Sri Bir Singh Sundi, R/o 3053 Type III, Rail Coach Factory, Raebareli.

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Applicants

By Advocate : Sri Dharmendra Awasthi

Versus.

1. Union of India through the General Manager, Modern Coach Factory, Raebareli.
2. Deputy Director (Establishment), Railway Board, New Delhi.
3. General Manager, Modern Coach Factory, Raebareli.
4. Principal Chief Vigilance Officer, Modern Coach Factory, Raebareli.
5. Chief Vigilance Officer, Modern Coach Factory, Raebareli.
6. Sri Dharmesh Kumar Meena, now Junior Engineer, through General Manager, Modern Coach Factory, Raebareli.
7. Sri Jagdish Prasad Meena, now Junior Engineer, through General Manager, Modern Coach Factory, Raebareli.
8. Sri Viram Singh Meena, now Junior Engineer, through General Manager, Modern Coach Factory, Raebareli.

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Respondents

By Advocate : Sri Ashutosh Pathak

O R D E R (Oral)

By Ms. Jasmine Ahmed, Member-J

By means of this O.A., the applicants have sought a direction to the respondents to consider and promote the applicants under 25% promotion quota by quashing the order dated 3.4.2018 in so far as it relates to the private respondents.

2. The case of the applicants is that the applicants alongwith others appeared in the departmental examination for promotion to the post of JE/WS under 25% promotion quota. The applicants have been declared successful, but they have not been issued promotion order, though

persons junior to them in the feeding cadre, have been promoted. Being aggrieved, the applicants preferred a representation dated 7.4.2018 followed by reminders dated 18.4.2018, 27.6.2018, 21/22.6.2018 and 1.2.2019 and the same are said to be still pending. At this stage, learned counsel for the applicants states that he would be happy and satisfied if a direction is being issued by this Tribunal to consider and decide the pending representation followed by reminders by passing a reasoned and speaking order within a stipulated period of time.

3. Accordingly, we direct the respondents/competent authority to consider and decide the pending representation of the applicant dated 7.4.2018 followed by reminders dated 18.4.2018, 27.6.2018, 21/22.6.2018 and 1.2.2019 in accordance with law by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order under intimation to the applicants. It is made clear that nothing has been commented on the merits of the case.

4. With the above observations, the O.A. stands disposed of at admission stage itself. There shall be no order as to costs.

(Devendra Chaudhary)
Member-A

(Ms. Jasmine Ahmed)
Member-J

Girish/-